

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 3886
TO BE ANSWERED ON 06.04.2023

E-waste recycling infrastructure

3886. SMT. VANDANA CHAVAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the amount of e-waste generated in the country in the last five years;
- (b) the amount of the e-waste that was recycled;
- (c) whether Government has provided any incentives for the creation of e-waste recycling infrastructure;
- (d) if so, the details thereof; and
- (e) the amount of e-waste processed in Government approved recycling centres?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (e) The generation of e-waste is estimated based on the sales data and average life of notified electrical and electronic equipment (EEE). The average life of EEE has been estimated after due consultation with industry and area experts through an expert committee at Central Pollution Control Board (CPCB). The input data of e-waste generated is collated on national level only. As per the information available with CPCB, e-waste generated in the country from twenty-one (21) types of EEE notified under the E-Waste (Management) Rules, 2016 since Financial Year (FY) 2017-18 is given below:

| Financial Year | Generation | Quantity of e-waste collected, dismantled and recycled / disposed |
|----------------|--------------|---|
| | (Tonne) | (Tonne) |
| 2017-18 | 7,08,445.00 | 69,414.0 |
| 2018-19 | 7,71,215.00 | 1,64,663.0 |
| 2019-20 | 10,14,961.21 | 2,24,041.0 |
| 2020-21 | 13,46,496.31 | 3,54,291.22 |
| 2021-22 | 16,01,155.36 | 5,27,131.57 |

Based on the information provided by the concerned State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs), there are 567 authorized dismantlers/recyclers of e-waste in the country having annual processing capacity of 17,22,624.27 Tonnes per annum.

Under the E-Waste (Management) Rules, the Department of Industry in the State and Union territory or any other government agency have been entrusted to ensure earmarking or allocation of industrial space or shed for e-waste dismantling and recycling in the existing and upcoming industrial park, estate and industrial clusters. Also e-waste processing and

recycling units are set-up by individuals after obtaining necessary permissions under the Air (Prevention and Control of Pollution) Act, 1981; the Water (Prevention and Control of Pollution) Act, 1974 and authorization under the E-Waste (Management) Rules, 2016 from the concerned SPCBs/ PCCs.

Further, Ministry has notified the E-Waste (Management) Rules, 2022 on 2nd November, 2022. These rules will replace E-Waste (Management) Rules, 2016 with effect from 1st April, 2023.

Ministry of Electronics and Information Technology (MeitY) has amended the existing Scheme for Promotion of Manufacturing of Electronic Components and Semiconductors (SPECS) to provide support for setting up of state-of-art e-waste recycling facilities for extraction of precious metals from e-waste components. The scheme envisioned for financial incentive of 25% on capital expenditure.
